

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

206. C.P. (IB)/1154(MB)2023

IN THE MATTER OF

IMMIX Trade Private Limited

... Petitioner

Vs

Sunrise Properties Pvt Ltd

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 09.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Gyankia Kochar (PH)

For the Respondent: Adv. Rajat Lohia (PH)

ORDER

Ld. Counsel for the Respondent submits that there is demise in the family of arguing Counsel because of which he is unable to attend the court proceedings. In view of the request made, adjourned to **07.06.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/